

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No.176 of 2020**

Ritu Upadhyay  
@ Ritu Upadhayay ..... **Petitioner**

**Versus**

1. The State of Jharkhand  
2. Smriti Pandey ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. Pandey Neeraj Rai, Advocate  
For the State : Mr. S. K. Srivastava, A.P.P

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**02/Dated: 22<sup>nd</sup> June, 2020**

1. Learned counsel for the petitioner and learned A.P.P are present.
2. Learned counsel for the petitioner shall file the requisites of notice under registered cover with A/D as well as under ordinary process, to be served upon O.P. No.02, at the earliest.
3. In the meantime, office to call for the status report of Pakur Mahila P.S. Case No.09 of 2017, corresponding to G.R. No.208 of 2017, from the court of learned Chief Judicial Magistrate, Pakur. If the charge has not been framed, the further proceedings in the court below shall remain stayed, till the next date.
4. Office to list this case on **06.08.2020.**

**(AMITAV K. GUPTA, J.)**

Chandan/-